

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

10. **IA-1285/2024 in C.P.(IB)/1129(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES: State Bank of India
Vs
Mrs. Aashima Khushalani

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT Rules, 2016

ORDER

This matter heard through Video Conference:

1. Mr. Atishay Jain a/w Ms. Tanushree Sogani i/b Mr. Kunal Kanungo, Ld. Counsel Petitioner present (VC). Mr. Suraj Chaudhary i/b Mr. Aakash Shah, Ld. Counsel for the RP present (VC).
2. **IA-1285/2024:** This is an Application filed under Rule 11 of the NCLT Rules, 2016 by the Resolution Professional of the Personal Guarantor, to place on record the Report filed under Section 99(1) of the IBC, 2016.
3. The above report is taken on record.
4. The RP is directed to serve a copy of the report upon the Personal Guarantor. After receiving the copy of the report, the Personal Guarantor is directed to file her reply within two weeks. RP to be present on the next date of hearing.
5. List the IA with the main CP on **15.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)